

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 46(ND)/2011
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH.S.K.MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 2.09.2016**

NAME OF THE COMPANY: Sh. Ramnish Kumar Sharm

Vs

M/s. D. R. Johns Lab Pvt. Ltd. & Ors.

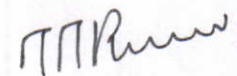
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR	RAJAN RAJ...	Adv. - } Petitioner	
2.	DRS	(A.K. Arora)		

ORDER

Registered office of the applicant company is in Delhi and therefore, the petition has to be heard by a Bench in Delhi. The matter has been erroneously transferred to Allahabad. Accordingly, CP No.46(ND)/2016 alongwith all the applications/papers is ordered to be transferred from Allahabad to New Delhi. The Bench Officer Allahabad is directed to comply with the orders and send all the files back to New Delhi bench as early as possible.

To come up on 15th September 2016


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

02nd September, 2016
(A.K. Arora)